

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:974
ANSWERED ON:16.08.2012
AMENDMENT IN DRUG PRICING LAW
Sayeed Muhammed Hamdulla A. B.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that the Government is considering amendment to the drug pricing law to authorize the National Pharmaceutical Pricing Authority (NPPA) to seek details of landed cost of medicines;
- (b) if so, the details thereof;
- (c) whether a revision of the pricing laws will go a long way in reducing prices and bringing them within the reach of the poor;
- (d) if so, the details thereof;
- (e) whether the imported medicines fall outside the ambit of the control mechanism;
- (f) if so, whether the NPPA's move would not be very effective; and
- (g) if so, the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SJHRI SRIKANT KUMAR JENA)

(a) to (d): Under proviso to Para 7 of DPCO, 1995 read with Form IV an importer of a scheduled formulation is required to provide landed cost along with other information. In cases of price fixation/revision of imported scheduled formulations National Pharmaceutical Pricing Authority felt the need for seeking more details by amending Form IV of DPCO, 1995. Government has taken no decision on amendment of DPCO, 1995 on this account.

(e) to (g): No, Sir. National Pharmaceutical Pricing Authority fixes or revises prices of scheduled drugs/formulations including the imported scheduled formulations as per the provisions of the DPCO, 1995.